

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2024 AT 10:30 AM**

CP (IB) No. 312/95/HDB/2021

AND

IA (IBC) 412/2024 in CP (IB) No. 312/95/HDB/2021

u/s. 95 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

M. LaxmiNarayan Reddy &
Vishwa Infrastructures and Services Pvt Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 412/2024

Learned Proxy Counsel Smt Sandhya Rani, for applicant present through Video Conference.

Mr Satya Narayana Veera Venkata Chebrolu, Resolution Professional present through Video Conference.

It is represented that this application has been filed with a prayer for allowing 9 months' time to the Personal Guarantor to pay the amount in terms of the acceptance of re-payment plan and time sought in this application. No payment has been received. Hence this IA becomes infructuous therefore we dismiss this application as infructuous.

It is further stated that in the light of the terms of the re-payment plan the Resolution Professional will be file appropriate application for initiating bankruptcy proceedings against Personal Guarantor. The submission is recorded. In the light of the submission this application cannot survive **therefore the same is dismissed as infructuous.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)